

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE
OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 25TH MAY, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2309 (F.No.187/11/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679(F.No.187/2/74-IT(AI), dated 20th July, 1974, as amended from time to time:-

(1) Existing entries under Columns (1), (2) & (3) against Serial Nos.6, 9 and 16 shall be substituted by the following entries:-

(ii) Entries at Serial Nos.6A, 9A, 10E, 11C, 12B and 18B shall be added to the Schedule.

COMMISSIONER OF INCOME-TAX	HEADQUARTERS	JURISDICTION
	2	3
6. Bombay Central-I	Bombay	* Central Circles I to XIV Bombay.
6A. Bombay Central-II	Bombay	Central Circles XV to XXVIII Bombay
9. Delhi Central-I	New Delhi	1. Central Circles I to X New Delhi 2. Central Circles I to IV Meerut.
9A. Delhi Central-II	New Delhi	1. Central Circles XI to XXII New Delhi 2. Central Circles I to III Agra.
10E. Gujarat Central	Ahmedabad	1. Central Circles I to V Ahmedabad. 2. Central Circles I to III Baroda. 3. Central Circles I & II Surat. 4. Central Circles I & II Rajkot. 5. Central Circle, Bhavnagar. 6. Central Circle, Jamnagar.